

¼ITEM NO.37

COURT NO.5 SECTION IIIB
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 18745/2014
(Arising out of impugned final judgment and order dated 10/04/2014
in CEA No. 50/2014 passed by the High Court of Judicature at
Allahabad)

M/S INDIAN COFFEE WORKERS COOP.SOC.LTD. Petitioner(s)
VERSUS

COMMISSIONER OF CENTRAL EXCISE
& SERVICE TAX, ALLAHABAD Respondent(s)
(With appln. (s) for permission to file additional documents and
interim relief and office report)
WITH
C.A. No. 433/2015

Date : 03/01/2017 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE MADAN B. LOKUR

HON'BLE MR. JUSTICE ADARSH KUMAR GOEL

For Petitioner(s) Mr. M. Y. Deshmukh, Adv.

Mr. Shakti Pandey, Adv.

Mr. Y.K. Kapur, Adv.

Mr. Bhushan Kapur, Adv.

Mr. Rajinder Mathur, Adv.

For Respondent(s) Mr. Aman Sinha, Sr. Adv.

Ms. Sunita B. Rao, Adv.

Mr. Anirudh P. Mayee, Adv.

Mr. Vikas Bansal, Adv.

Mr. B. Krishna Prasad, Adv.

UPON hearing the counsel the Court made the following

O R D E R

In terms of order dated 12.07.2016, list the matters on a
non-miscellaneous day.

Liberty to file additional documents.

(Meenakshi Kohli) (Jaswinder Kaur)

Court Master Court Master